IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

THURSDAY, THE TWENTIETH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 314 OF 2025

Writ Appeal under clause 15 of the Letters Patent Against the Order dated 30-09-2024 in W.P.NO 26999 OF 2024 on the file of the High Court.

Between:

Chinthapalli Triveni, W/o Late Chinthapalli Trimurthulu, Aged about 63 years. Occ Household, R/o MIG-20, H.B. Colony, Purushothampuram. Gopalapuram, Visakhapatnam, Andhra Pradesh

...APPELLANT

AND

1. The State of Telangana, Rep by its Principal Secretary Revenue Department, Dr.B.R. Ambedkar Telangana Secretariat, Hyderabad.
2. The District Collector, Medchal-Malkajgiri District.
3. The Revenue Divisional Officer, Keesara Division, Medchal-Malkajgiri District
4. The Tahsildar-cum-Sub Registrar, Medchal Mandal, Medchal-Malkajgiri District.

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Order dated 30-09-2024 passed in WP No.26999 of 2024 in the interest of justice.

Counsel for the Appellant : SRI P.BHANU PRAKASH
Counsel for the Respondents: SRI MURALIDHAR REDDY KATRAM,
GP FOR REVENUE

The Court made the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.314 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sr. P. Bhanu Prakash, learned counsel for the appellant and Sri Muralidhar Reddy Katram, learned Government Pleader for Revenue, for the respondents.

2. With the consent, finally heard.

3. Learned counsel for the appellant submits that the appellant's grievance before the learned Single Judge in W.P.No.26999 of 2024 was relating to land admeasuring Ac.0-06.61 guntas (or) 800 Sq.yds in Sy.No.250/A/AA/E/EE, situated at Gundlapochampally Village and Grampanchayat, Medhcal Mandal, Medchal-Malkajgiri District. Learned Single Judge has dismissed the said writ petition on 30.09.2024 and opined that the subject property is not an agricultural land. In relation to the same survey number and against a similar order in W.P.No.26782 of 2024, an appeal was filed before a Division Bench in W.A.No.1391 of 2024. In the said case, the land in question was relating to same survey number which can be seen

from the description of land in paragraph No.3 of the judgment of the Division Bench in W.A.No.1391 of 2024, dated 13.12.2024. The Division Bench directed respondent Nos.2 and 4 therein to consider the application submitted by the appellant therein and pass a speaking order.

4. The singular contention of learned counsel for the appellant is that the present matter, since relates to same survey number, may be decided in terms of judgment passed in W.A.No.1391 of 2024.

5. Learned Government Pleader for Revenue, for the respondents, raised formal objection.

6. Since the survey number is same in both the matters, in the fitness of things, we deem it proper to follow the judgment passed in W.A.No.1391 of 2024 and direct respondent Nos.2 and 4 to decide the appellant's pending representation dated 13.09.2024 within one month from the date of receipt of copy of this order.

7. Accordingly, this Writ Appeal is **disposed of** without expressing any opinion on merits of the case. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-I.NAGALAKSHMI
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary Revenue Department, Dr.B.R. Ambedkar Telangana Secretariat, State of Telangana, Hyderabad.
2. The District Collector, Medchal-Malkajgiri District.
3. The Revenue Divisional Officer, Keesara Division, Medchal-Malkajgiri District
4. The Tahsildar-cum-Sub Registrar, Medchal Mandal, Medchal-Malkajgiri District.
5. One CC to SRI P.BHANU PRAKASH, Advocate. [OPUC]
6. Two CCs to GP FOR REVENUE, High Court for the State of Telangana. [OUT]
7. Two CD Copies.

BSK

LS

HIGH COURT

DATED:20/03/2025



JUDGMENT

WA.No.314 of 2025

DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS

10
5-15
8/4/25